

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-502(PB)/2021

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Shri Amit Sethi	...	Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Lalit Mohan, Mr. Videh Vaish, Ms. Aakansha, Mr. Abhay Gupta, Mr. Sumbul Ara, Ms. Geetanjali Singh, Mr. Farhan Islam, Ms. Akriti Chaudhary, Mr. Agnivesh Kumar Singh, Ms. Damini Vishwakarma, Advs.
For the RP	:	Ms. Reshma Mittal, RP in Person

ORDER

New IA-1937/2024

Ld. Counsel Mr. Lalit Mohan for the Applicant appeared physically and submitted that the main case is pending before Court-5, NCLT, New Delhi. Maybe the Registry has wrongly listed the same before this Bench.

The registrar is directed to take corrective measures and list it before the appropriate Bench.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)